

HIGH COURT OF JAMMU AND KASHMIR

✓ The All Principal District & Session Judges,
State of J&K

NO: 28261-83/STG Dt: 19/1/2017
Subject :- Holding of National Lok Adalat on 11.02.2017

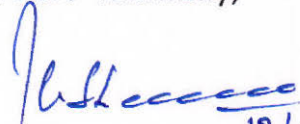
Sir/Madam,

Kindly find enclosed a letter dt:- 18.01.2017 received from the Member Secretary, J&K SLSA, Jammu, (copy enclosed) with the request to furnish the desired information before 20th of this month, so that the same is submitted to National legal Services Authority for placing before Hon'ble Executive Chairman National Legal Services Authority.

In this connection, you are requested to send the said information to this registry which pertains to your Court and the Courts Subordinate to you (Consoidated) by e.mail [hcjmu-jk@ nic.in](mailto:hcjmu-jk@nic.in) or by tele. Fax NO. 0191 – 2539896 enabling us to send a consolidated information to the concerned authority .

Encl: - one Leaf

Yours faithfully,


(K.K.Sharma) 19/1/2017

Assistant Registrar

✓ NO:- 28284/STG Dt:- 19/1/2017

Copy forwarded to the Incharge N I C, High Court Wing, Jammu for uploading on High Court web site .


Assistant Registrar 19/1/2017

Registrar General,
High Court J&K,
Jammu.

Subject:- Holding of National Lok Adalat on 11-02-2017.

No:- 213-215/SLSA/11/2017

Date:- 18-01-2017

Sir,

1. Under the directions of Hon'ble Mr. Justice Dipak Misra, Judge, Supreme Court of India and Executive Chairman National Legal Services Authority, National Lok Adalat is going to be held on 11-02-2017 in all states of India including J&K state.

2. In anticipation of National Lok Adalat his Lordship has desired information with regard to subject wise pendency in the courts of J&K State as on 31-12-2016 in the following format latest by 24-01-2017.

Category	Number of cases pending in the High Court	Number of cases pending in the subordinate Courts	Total
Criminal Compoundable Offence			
NI Act cases under Section 138			
Bank Recovery cases;			
MACT cases;			
Matrimonial disputes;			
Labour dispute cases;			
Electricity and Water Bills (excluding non-Compoundable theft cases);			
Service matters relating to pay and allowances and retiral benefits;			
Revenue cases			

3. In this backdrop, I am desired to request your goodself to provide this Authority the desired information before 20th of this month, So that the same is submitted to National Legal Services Authority for placing before Hon'ble Executive Chairman National Legal Services Authority.

The matter may be treated as most urgent.

Member Secretary,

[Signature]
18.01.2017